COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 313 OF 2017 & IA NO. 779 OF 2017

Dated: 4th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Aurum Renewable Energy Pvt. Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Kr. Shrivastava

Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal

Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran Ms. Anushree Bardhan Mr. Pulkit Agarwal for R-2

Mr. R. Mishra for R-3

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Gargi Srivastava for R-13

ORDER

Ms. Garima Srivastava, Learned Counsel appearing for Respondent No. 13 prays for two more weeks' time to file her reply. Ms. Molshree Bhatnagar, Learned Counsel appearing for Appellant submits that she will file rejoinder within two weeks, thereafter.

Submissions made by the learned counsel for the parties, as stated above, are placed on record.

The learned counsel for Respondent No. 13 is permitted to file reply with necessary IA within two weeks, i.e. on or before 18-5-2018, after serving copy on the other side. Thereafter, two weeks' time is granted, as

requested by the learned counsel for the appellant to file rejoinder on or before 1-6-2018, after serving copy on the other side.

List the matter on <u>20-7-2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member